

Court No. - 1

Case :- P.I.L. CIVIL No. - 18877 of 2020

Petitioner :- Ashma Izzat

Respondent :- State Of U.P. Thru. Addl. Chief Secy. Home. Lko & Others

Counsel for Petitioner :- Shrikant Chaudhary, Amit Kumar Singh, Piyush Mani Tripathi, Vijay Vikram Singh

Counsel for Respondent :- C.S.C.

Hon'ble Pankaj Mithal, J.

Hon'ble Saurabh Lavania, J.

Heard learned counsel for the parties.

The petitioner in public interest is challenging the validity of certain sections of the U.P. Prohibition of Beggary Act, 1975 as violative to Articles 14, 19 and 21 of the Constitution of India.

The petitioner has not disclosed full particulars as are required under the High Court Rules for maintaining the Public Interest Litigation (P.I.L.).

Learned counsel for the petitioner is, therefore, permitted to file a supplementary affidavit disclosing the particulars and in the meantime Shri H.P. Srivastava, learned Addl. Chief Standing Counsel for the State-respondents may seek instructions in regard to the recommendation by the VII State Law Commission which had recommended for the repeal of the above Act.

List in the week commencing 23.11.2020.

Order Date :- 2.11.2020

Arnima